

To be published in the Gazette of India Extraordinary Part-I, Section-I

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 89 (RE-2010)/2009-2014

New Delhi, Dated the 6th January, 2012

Sub: Allocation of 10,000 MTs of white sugar for the year 2011-12 (October, 2011- September, 2012) for export to EU under CXL Quota.

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, as amended from time to time, the Director General of Foreign Trade hereby allocates a total quantity of 10,000 MTs (Ten thousand metric tonnes) of white Sugar for export of CXL Concessions Sugar to European Union (EU) for the period October, 2011 to September, 2012.

2. As per HS Code 1701 00 00 in the Schedule-2 of ITC(HS) Classification of Export and Import Items, as amended, M/s Indian Sugar Exim Corporation Limited, New Delhi is the designated agency for export of Sugar to EU under Preferential Quota.

3. As per Article 10 of European Union Regulation (EC) No. 891/2009 of 25.9.2009 “release for free circulation for the quotas of CXL concession sugar with order no.09.4321 shall be subject to the presentation of a certificate of origin issued by the competent authority of the third country concerned in accordance with articles 55 to 65 of Regulation (EEC) No. 2454/93”. Accordingly, the entries to be made in the export authorization document EUR and GSP are as follows:-

(i) CXL Concessions Sugar

“[Application of Regulation (EC) No. 891/2009 under Schedule CXL (European Communities). CXL Concessions Sugar Serial No. 09.4321]”.

4. GSP Certificate as per details given in para (3) above shall be issued by Export Inspection Agency/Directorate General of Foreign Trade and EUR Form is to be endorsed by Customs at the Port of Shipment.

(Anup K.Pujari)
Director General of Foreign Trade
E-mail : dgft@nic.in

(Issued from F. No. 01/91/180/879/AM08/Export Cell)(Part).